

**Under-invoicing and Over-invoicing
by Firms**

1000. SHRI R. P. DAS:

SHRI SHIV KUMAR SHAS-
TRI:

Will the Minister of FINANCE be pleased to state the names of the firms against whom action has been taken during the last three years for under-invoicing or over-invoicing?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): The information is being collected and will be laid on the Table of the Sabha as soon as received.

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**CORRECTION OF ANSWER TO
UNSTARRED QUESTION NO.
5725. DATED 23RD JULY 1971
RE. SEIZURE OF GOLD IN
MYSORE**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): In reply to part (b) of the above mentioned question, information regarding number of persons arrested was/on further verification found to be incorrect. The information may accordingly be corrected, as under:—

FOR

“(b) The number of persons arrested in each case is as under:—

1968-69 In 5 cases no arrest was made. In 36 cases 1 person was arrested in each case, and in 1 case 2 persons were arrested.

1969-70 In 10 cases no arrest was made. In 15 cases, 1 person was arrested in each case, and in 3 cases 2 persons were arrested in each case.

1970-71 In 10 cases no arrest was made. In 42 cases 1 person was arrested in each case and in 7 cases 2 persons in each case were arrested”.

READ

“(b) The number of persons arrested in each case is as under:—

1968-69 In 11 cases no arrest was made. In 35 cases 1 person was arrested in each case and in 2 cases 2 persons were arrested in each case.

1969-70 In 2 cases no arrest was made. In 15 cases 1 person was arrested in each case and in 3 cases 2 persons were arrested in each case.

1970-71 In 12 cases no arrest was made. In 42 cases 1 person was arrested in each case, and in 7 cases 2 persons were arrested in each case.

A statement giving reasons for delay in carrying out the corrections is also enclosed.

STATEMENT

The reply given in respect of part (b) of the above mentioned question, correction of which has become necessary, relates to the number of persons arrested in Mysore State in the last three years for Smuggling gold. Particulars of the persons arrested were to be given for each case separately. Information originally supplied by the Collector of Central Excise Bangalore, and on the basis of which reply to the Lok Sabha was given, was found to be incorrect by him and he sent a revised statement. As this involved correction of the reply already given to the Lok Sabha, Collector was addressed in the matter to